

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 16TH DAY OF AUGUST, 2001

Civil Contempt Application No. 37 of 2001

In

Original Application no. 518 of 1996

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Chandra Devi

... Applicant

Versus

R.Ganeshan & Others

... Respondents

O R D E R

JUSTICE R.R.K.TRIVEDI,V.C.

We have heard Shri K.P.Srivastava learned counsel for the applicant and Shri Ashish Pratap Singh, holding brief of Shri Ratnakar Choudhary learned counsel for the respondents. By order dated 26.7.2001 the learned counsel for the applicant was required to serve a copy of the judgement on C.P.M.G Uttaranchal and thereafter for taking further action to implead CPMG Uttaranchal as party in the present case on expiry of one month after serving copy thereof.

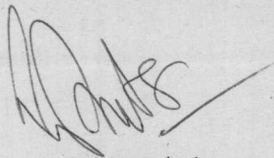
The learned counsel has not made any application to implead the CPMG Uttaranchal or the Superintendent Post Offices Pithoragarh division. Contrary to it an application has been made MA 3493/01 for a direction to CPMG Lucknow to file certain records with supplementary counter affidavit. It shows that the learned counsel is not prepared to comply with the order of this Tribunal. Though the employee retired and died when the State of U.P. was undivided but the question now is as to which ^{division} ~~state~~ is liable to pay the pension. The rights and liabilities on creation of a new State ^{are determined} ~~was~~ according to the reorganisation of the States Act and for district Pithoragarh even in respect of employees who retired when the new state was not created. ^{an} The postal circle in the New State shall become liable. However, it shall still remain open to the



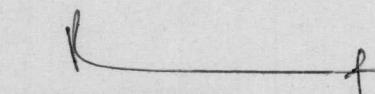
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applicant to approach the CPMG Uttaranchal state and Supdt. of Post
Offices Pithoragarh for ^{implementation} ~~impleadment~~ of the order and if the order is not
complied with, to file a fresh app lication.

Subject to the aforesaid, the contempt application is rejected. No
costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 16.8.2001

Uv/